

DRAFT LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer is sent to you as a Shareholder(s) of **Transpact Enterprises Limited**. If you require any clarifications about the action to be taken, you may consult your stock broker or investment consultant or Manager or Registrar to the Offer. In case you have recently sold your shares in Transpact Enterprises Limited, please hand over this Letter of Offer to the member of the Stock Exchange through whom the said sale was affected.

OPEN OFFER (“OFFER”) BY

MR. RAMAN TALWAR (“ACQUIRER NO 1”)

Residing at Flat No - 23/1, Lane F-23, Block-F, Krishna Nagar, Gandhi Nagar East Delhi, Delhi – 110051,

Email ID: ramantalwar81@gmail.com

&

MR. KAUSHIK WAGHELA (“ACQUIRER NO 2”)

Residing at 702, K Wing, Rashmi Residency, New Link Road, Next to Saraswat Bank,

Nallaspora East, Palghar – 401209, **Email ID:** waghelakaushik1288@gmail.com

TO

Acquire 1,00,550 (One Lakh Five Hundred Fifty Only) Fully Paid Up Equity Shares of the face value of ₹ 10/- each, being constituting 26.00% of the Equity Share Capital of

Transpact Enterprises Limited (“TRANSPACT” / “TARGET COMPANY”)



Corporate Identification Number (CIN): U33130MH2013PLC243247

Regd. Office: 204, 2nd Floor, Timmy Arcade, Makwana Road, Marol, Andheri East, Mumbai – 400 059.

Tel No: +91 9224763158; **E-mail ID:** info@transpact.in

At a price of ₹ 140/- (Rupees One Hundred Forty Only) per fully paid-up Equity Share (the “Offer Price”) payable in Cash pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended from time to time (“SEBI (SAST) Regulations 2011”).

- 1) This Offer is being made by the Acquirers pursuant to Regulations 3(1) & 4 and all other applicable provisions of the SEBI (SAST), Regulations 2011.
- 2) The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations. This Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations.
- 3) As on date of this Offer, there are no statutory approvals required to be obtained. The Open Offer would be subject to all the statutory approval that may become applicable at a later date before completion of the Offer.
- 4) The Shareholders who have tendered shares in acceptance of the Open Offer by tendering the requisite documents, in terms of the Public Announcement / Detailed Public Statement / Letter of Offer, shall not be entitled to withdraw such acceptance.
- 5) Upward revision if any in the Offer Price and / or Size by the Acquirers at any time prior to the commencement of the last one working day before the commencement of the tendering period i.e. up to Thursday, May 18, 2023, or in the case of withdrawal of offer, the same would be informed by way of the Public Announcement in the same newspapers in which the original Detailed Public Statement in relation to this Offer had appeared. Such revision in the Offer Price would be payable for all the shares validly tendered anytime during the period that the offer is open and accepted under the Offer.
- 6) **If there are competing offers, the public offers under all the subsisting bids shall open and close on the same date. As per information available with the Acquirers, Target Company & Merchant Banker, no competitive bid is announced as of the date of this Draft Letter of Offer.**
- 7) A copy of Public Announcement, Detailed Public Statement, Draft Letter of Offer is also available on SEBI’s website: www.sebi.gov.in
- 8) All correspondence relating to this Offer, if any, should be addressed to the Registrar to the Offer, viz. Cameo Corporate Services Limited.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 <p>Aryaman Financial Services Limited (CIN.: L74899DL1994PLC059009) 60, Khatau Building, Alkesh Dinesh Modi Marg, Opp. P J Towers (BSE Building), Fort, Mumbai – 400 001. Tel: 022 – 6216 6999. Email: info@afsl.co.in Website: www.afsl.co.in Contact Person: Mr. Deepak Biyani/ Ms. Divya Sankhat</p>	 <p>Cameo Corporate Services Limited (CIN.: U67120TN1998PLC041613) Subramanian Building No. 1, Club House Road, Chennai – 600 002 Tel: 044 – 4002 0700/10. Email: investor@cameoindia.com Website: www.cameoindia.com Contact Person: Ms. Sreepriya K</p>
OFFER OPENS ON: MAY 19, 2023	OFFER CLOSES ON: JUNE 01, 2023

SCHEDULE OF MAJOR ACTIVITIES

Major Activities	Schedule
Public Announcement	March 24, 2023 (Friday)
Publication of Detailed Public Statement	March 31, 2023 (Friday)
Filing of Draft Letter of Offer with SEBI	April 11, 2023 (Tuesday)
Last Date for a Competitive Bid	April 26, 2023 (Wednesday)
Receipt of Comments from SEBI on Draft Letter of Offer	May 04, 2023 (Thursday)
Identified Date*	May 05, 2023 (Friday)
Date by which Letter of Offer be posted to the Shareholder	May 15, 2023 (Monday)
Comments on the Offer by a Committee of Independent Directors constituted by the BODs of the Target Company	May 17, 2023 (Wednesday)
Last Day of Revision of Offer Price / Share	May 18, 2023 (Thursday)
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	May 18, 2023 (Thursday)
Date of Opening of the Offer	May 19, 2023 (Friday)
Date of Closing of the Offer	June 01, 2023 (Thursday)
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	June 15, 2023 (Thursday)

* Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of Equity Shares of the Target Company (except Acquirers, person acting in concert with Acquirers and Seller of the Target Company) are eligible to participate in the offer any time before the closure of the Offer.

RISK FACTORS

Given below are the risks related to the transaction, proposed Offer and those associated with the Acquirers:

1) Relating to transaction

- a) Pursuant to the acquisition of Sale Shares, the Acquirers (i) will appoint its directors on the Board of Directors of the Target Company and (ii) shall acquire control of the Target Company, which will result in a change in ownership, control and management of the Target Company, which may have a significant effect on the business, financial condition and the results of operations of the Target Company.
- b) In accordance with the SPA, the acquisition of the Sale Shares shall be completed upon the fulfillment of conditions agreed between the Acquirers and the Seller. In terms of and in accordance with Regulation 23(1) of the SEBI (SAST) Regulations, if the conditions as stated in paragraph 7.4 of this Letter of Offer are not complied with, for the reasons beyond the reasonable control of the Acquirers, the Open Offer would stand withdrawn.

2) Relating to the Offer

- a) This Offer is an offer to acquire only up to 1,00,550 Equity Shares (“Offer Shares”) representing 26.00% of the equity share capital of the Target Company. In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept the Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager. Accordingly, there is no assurance that all the Equity Shares tendered by the Public Shareholders in the Open Offer will be accepted. The unaccepted Equity Shares will be returned to the Public Shareholders in accordance with the schedule of activities for the Open Offer.
- b) To the best of the knowledge of the Acquirers, no statutory approvals apart from those mentioned in paragraph 7.4 of this Letter of Offer, are required by the Acquirers to complete this Offer. However, in case any other statutory approvals are required by the Acquirers at a later date, this Offer shall be subject to such approvals. While the Acquirers shall make the necessary applications for such approvals, in case of delay in receipt of any such statutory approvals, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that non-receipt of such approvals was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirers agreeing to pay interest to the Public Shareholders for delay beyond 10 (Ten) Working Days from the date of closure of the Tendering Period, at such rate as may be specified by SEBI. Accordingly, in case of delay in receipt of any such statutory approvals, this Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders whose Shares are validly accepted in this Offer, as well as the return of Shares not validly accepted in this Offer, may be delayed. Where the statutory approvals extend to some but not all the

Public Shareholders, the Acquirers will have the option to make payment of the consideration to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer. The Acquirers will also have the right, under Regulation 23(1) of the SEBI (SAST) Regulations to withdraw this Offer in the event any statutory approval or other conditions precedent as mentioned in paragraph 7.4 below, as may be required, are not granted or satisfied.

- c) Shareholders should note that the Shareholders who tender the Equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptances during the tendering period even if the acceptance of Equity Shares under the Offer and dispatch of consideration gets delayed. The tendered shares and documents would be held in trust by the Registrar to the Offer / Custodian to the Offer, till such time as the process of acceptance of tenders and the payment of consideration is completed. During such period, there may be fluctuations in the market price of the Equity Shares and the Public Shareholders will not be able to trade in such Equity Shares which are in the custody of the Registrar to the Offer / Custodian to the Offer, thereby restricting the ability of such Public Shareholders to take advantage of any favorable price movements.
- d) The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Letter of Offer.
- e) None of the Acquirers, the Manager or the Registrar to the Offer accept any responsibility for any loss of documents during transit (including but not limited to Open Offer acceptance forms, etc.), and Public Shareholders are advised to adequately safeguard their interest in this regard.

3) Relating to Acquirers

- a) The Acquirers make no assurance with respect to the continuation of the past trends in the financial performance or the future performance of the Target Company and disclaim any responsibility with respect to any decision by any of the Public Shareholders on whether or not to participate in the Open Offer.
- b) The Acquirers makes no assurance with respect to their investment/divestment decisions relating to their proposed shareholding in the Target Company.
- c) The Acquirers does not provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Offer and expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- d) The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement (PA) / Detailed Public Statement (DPS) / Letter of Offer (LoF) and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his / her / its own risk.
- e) The Acquirers does not accept the responsibility with respect to the information contained in PA or DPS or LoF that pertains to the Target Company and has been compiled from publicly available resources.

The risk factors set forth above are not intended to cover a complete analysis of all risks as perceived in relation to the Open Offer or in association with the Acquirers but are only indicative in nature. The risk factors set forth above pertain to the Open Offer and do not pertain to the present or future business or operations of the Target Company or any other related matters and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by Public Shareholders in the Offer. Public Shareholders of the Target Company are advised to consult their stockbroker, tax advisors or investment consultant, for further risks with respect to their participation in the Open Offer.

CURRENCY OF PRESENTATION

In this Letter of Offer, all references to “Rs” / “₹” are to the reference of Indian National Rupees (“INR”). Throughout this Letter of Offer, all figures have been expressed in “Lakhs” unless otherwise specifically stated. In this Letter of Offer, any discrepancy in any table between the total and sums of the amount listed are due to rounding off.

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1. ABBREVIATIONS / DEFINITIONS

The following abbreviations / definitions apply throughout this document, unless the context requires otherwise:

Term / Abbreviation	Description
Acquirers	Mr. Raman Talwar (Acquirer No 1) and Mr. Kaushik Waghela (Acquirer No 2)
Board / Board of Directors	The Board of Directors of the Target Company.
BSE	BSE Limited, Mumbai
Buying Broker	Stock broker appointed by Acquirers for the purpose of this Open Offer i.e. BCB Brokerage Private Limited
CDSL	Central Depository Services (India) Limited
Companies Act	The Companies Act, 1956 / The Companies Act, 2013, as amended and as applicable
DLoF	Draft Letter of Offer
DP	Depository Participant
DPS / Detailed Public Statement	Detailed Public Statement which appeared in the newspaper on March 31, 2023 issued by the Manager to the Offer, on behalf of the Acquirers.
Eligible Persons to participate in the Offer	All owners (registered or unregistered) of Equity Shares of the Target Company (except Acquirers and existing Promoters / Promoter Group of the Target Company) are eligible to participate in the Offer any time before the closure of the Offer.
FEMA	Foreign Exchange Management Act, 1999 including rules and regulations formulated there under.
FII	Foreign Institutional Investors
Identified Date	May 5, 2023 (Friday)
IFSC	Indian Financial System Code
Income Tax Act	Income Tax Act, 1961, as amended from time to time
LoF / Letter of Offer	The Letter of Offer
Manager / Manager to the Offer / AFSL	Aryaman Financial Services Limited, Mumbai
MICR	Magnetic Ink Character Recognition
NBFC	Non-Banking Financial Company
NECS	National Electronic Clearing Service
NEFT	National Electronic Funds Transfer
NSDL	National Securities Depository Limited
NRI(s)	Non – Resident Indians
OCB(s)	Overseas Corporate Bodies
Offer	Open Offer for acquisition of 1,00,550 (One Lakhs Five Hundred Fifty Only) Equity Shares of the face value of ₹ 10/- each, being constituting 26.00% of the Equity Share Capital of the Target Company at a price of ₹ 140/- (Rupees One Hundred Forty Only) per fully paid up Equity Share payable in cash.

Offer Period	Period between the date of entering into an agreement, formal or informal, to acquire shares, voting rights in, or control over a target company requiring a public announcement, or the date of the public announcement, as the case may be, and the date on which the payment of consideration to shareholders who have accepted the open offer is made i.e. March 24, 2023 (Friday) to June 15, 2023 (Thursday) or the date on which open offer is withdrawn, as the case may be.
Offer Price	₹ 140/- (Rupees One Hundred Forty Only) per share for each fully paid-up equity Shares payable in cash.
PA / Public Announcement	Public Announcement of the Offer published on Friday, March 24, 2023.
RBI	Reserve Bank of India
Registrar / Registrar to the Offer	Cameo Corporate Services Limited, an entity registered with SEBI under the SEBI (Registrar to Issue and Share Transfer Agents) Regulations, 1993, as amended or modified from time to time.
₹ / INR	Indian Rupees, the legal currency of India
RTGS	Real Time Gross Settlement
SEBI	Securities and Exchange Board of India
SEBI Act	Securities and Exchange Board of India Act, 1992
SEBI (LODR) Regulations, 2015 / LODR Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereof.
SEBI (SAST) Regulations, 2011 / Regulations / Reg.	Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeover) Regulations, 2011 and subsequent amendments thereof.
Seller	Mr. Aslam Khan
Selling Member / Broker	Respective stock brokers of all Shareholders who desire to tender their Shares under the Open Offer
Share (s)	Fully paid up equity Share of Transpact Enterprises Limited, having face value of ₹ 10/- each.
Shareholders	Shareholders of Transpact Enterprises Limited
Target Company / Transpact	Transpact Enterprises Limited, Mumbai
Tendering Period	Period within which Shareholders of the Target Company may tender their Equity Shares in acceptance to the Offer i.e. the period between and including May 19, 2023 (Friday) to June 01, 2023 (Thursday).

2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF TRANSPACT ENTERPRISES LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS OR THE COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MANAGER TO THE OFFER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGE THEIR RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER ARYAMAN FINANCIAL SERVICES LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED APRIL 11, 2023 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES & TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

3. DETAILS OF THE OFFER

3.1 BACKGROUND OF THE OFFER

3.1.1 This Offer is mandatory Open Offer being made by Mr. Raman Talwar (Acquirer No 1) and Mr. Kaushik Waghela (Acquirer No 2) in compliance with Regulations 3(1) & 4 and other applicable provisions of SEBI (SAST) Regulations, 2011 as amended. As on date of this DLoF, Acquirers are not holding any Equity Shares of the Target Company.

3.1.2 On March 24, 2023, the Acquirers have entered into a Share Purchase Agreement (“SPA”) with the Seller, in which the Acquirers have agreed to acquire 1,24,510 equity shares (“Sale Shares”) constituting 32.20% of the equity share capital of the Target Company. The Acquirers have agreed to purchase the Sale Shares at a negotiated price of ₹ 130/- (Rupees One Hundred Thirty Only) per equity share aggregating to ₹ 1,61,86,300/- (Rupees One Crore Sixty One Lakhs Eighty Six Thousand Three Hundred Only), payable in cash.

Name of Seller / Promoter Group	Seller (Parties to SPA)	Part of Promoter Group (Yes / No)	Details of shares held by the Seller / Promoter Group			
			Pre Transaction		Post Transaction	
			Number of Equity Shares	% of fully diluted Equity Share Capital of the Target Company	Number of Equity Shares	% of fully diluted Equity Share Capital of the Target Company
Mr. Aslam Khan	Yes	Yes	1,24,510	32.20%	Nil	Nil
Mr. Anis Choudhery	No	Yes	975	0.25%	975	0.25%
Total			1,25,485	32.45%	975	0.25%

3.1.3 The Seller has entered into a Share Purchase Agreement dated March 24, 2023 with the Acquirers. The Seller undertakes not to tender any shares held by them in the Open Offer. Post completion of the SPA transaction and after completion of the compliance under Reg. 31A of the SEBI (LODR) Regulations, the Seller & other members of the Promoter Group shall cease to classify as Promoter of the Target Company.

- 3.1.4 Mr. Aslam Khan is the individual Seller under the Share Purchase Agreement. He belongs to the Promoter Group of the Target Company. He resides at I-14, Mahindra Park, Narayan Nagar, LBS Road, Ghatkopar West, Mumbai – 400 086.
- 3.1.5 The Seller has not been prohibited by SEBI from dealing in securities in terms of direction issued under Section 11B of the SEBI Act, or under any of the regulations made under the SEBI Act.
- 3.1.6 Salient features of SPA are as follows:**
- The purchase price for the Sale Shares is ₹ 130/- (Rupees One Hundred Thirty Only) per fully paid up Equity Shares of the Target Company which is negotiated price between Acquirers and the Seller. The total consideration for the Sale Shares is ₹ 1,61,86,300/- (Rupees One Crore Sixty One Lakh Eighty Six Thousand Three Hundred Only).
 - The 100% of Sale Consideration payable by the Acquirers to the Seller has to be paid from the date of signing of the SPA but not later than the period mentioned in Reg. 22(3) of SEBI (SAST) Regulations, 2011.
 - Within 6 months from the date of the Post Offer Public Announcement under SEBI (SAST) Regulations, 2011, the acquisition of said shares will be completed and the shares would be transferred into the name of the Acquirers. The transaction of the Sale Shares will be either through the stock exchange settlement process (in term of the Regulations) or as an off market transaction or combination of both, as per the current market price on the stock exchange.
 - Upon completion of acquisition of the Sale Shares of the Target Company and compliance of Regulation 31A of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“SEBI (LODR) Regulations”), the Acquirers shall be replaced as the promoter of the Target Company and will exercise the control over the management and affairs of the Target Company and the Seller shall cease to be promoters of the Target Company.
 - The Seller shall not buy such number of Equity Shares of the Target Company which increases their shareholding beyond 10% in compliance with the SEBI (SAST) Regulations / SEBI (LODR) Regulations.
- 3.1.7 Through the Share Purchase Agreement, the Acquirers proposes to take substantial acquisition of shares & management control of the Target Company. Pursuant to the SPA and Open Offer, assuming full acceptance in the Offer, the shareholding of the Acquirers will be 2,25,060 Equity Shares constituting 58.20% of the Equity Share Capital of the Target Company.
- 3.1.8 The Acquirers have not entered into any non-compete arrangement and/or agreement with anyone with respect to the operation of the Target Company.
- 3.1.9 There are no ‘Persons Acting in Concert’ within the meaning of Regulation 2(1)(q)(1) of the Regulations in relation to this Open Offer. Due to the applicability of Regulation 2(1)(q)(2) of the Regulations, there could be certain entities deemed to be Persons Acting in Concert with the Acquirer.
- 3.1.10 The Acquirers have not been prohibited by SEBI from dealing in securities, in terms of direction issued under section 11B of SEBI Act, 1992, as amended (the “SEBI Act”) or under any other Regulation made under the SEBI. Further the Acquirers have not been declared as Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 3.1.11 The Acquirers have not been categorized as a “wilful defaulter” in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations. It has further confirmed that it is not appearing in the wilful defaulters list of the Reserve Bank of India.
- 3.1.12 The Acquirers does not have any relationship with the Target Company. As on the date of this LoF, there are no Directors appointed by the Acquirers on the Board of the Target Company. Upon completion of acquisition of the Sale Shares of the Target Company (as defined in the SPA), the Acquirers shall be entitled to nominate its Directors to the Board of the Target Company.
- 3.1.13 There are no directions subsisting or proceedings pending against the Acquirers, Target Company, Manager to the Open Offer under SEBI Act, 1992 and regulations made there under.
- 3.1.14 As per Regulations 26(6) and 26(7) of SEBI (SAST) Regulations 2011, the Board of the Target Company is required to constitute a committee of Independent Directors who would provide its written reasoned recommendation on the Offer to the Shareholders of the Target Company and such recommendations shall be published at least two working days before the commencement of the Tendering Period in the same newspaper where the DPS of the Offer was published. A copy whereof shall be sent to SEBI, BSE, and

Manager to the Offer and in case of a competing offer to the Managers to the Open Offer for every competing offer.

3.2 DETAILS OF THE PROPOSED OFFER

3.2.1 In accordance with the Regulation 14(3) and pursuant to Regulations 3(1) & 4 of SEBI (SAST) Regulation, the Acquirers had made a Detailed Public Statement on March 31, 2023 pursuant to Public Announcement dated March 24, 2023 in the following newspapers:

Financial Express (English Daily)	All Editions
Jansatta (Hindi Daily)	All Editions
Mumbai Lakshadeep (Regional Marathi Daily)	Mumbai Edition

A Copy of the Public Announcement & Detailed Public Statement is also available on the SEBI's website: www.sebi.gov.in

3.2.2 The Acquirers hereby makes this Offer to the existing shareholders (other than the parties to the SPA) to acquire up to 1,00,550 (One Lakh Five Hundred Fifty Only) equity shares of face value of ₹ 10/- (Rupees Ten Only) constituting 26.00% of the equity share capital of the Target Company on the 10th (Tenth) working day from the closure of the Tendering Period (“Offer Size”) at a price of ₹ 140/- (Rupees One Hundred Forty Only) per equity share payable in cash, subject to the terms and conditions set out in the Public Announcement, the Detailed Public Statement and this Letter of Offer, that will be sent to the shareholders of the Target Company.

3.2.3 No trading was recorded on the date of the Public Announcement i.e on March 24, 2023. Prior to the date of Public Announcement, the Shares were last traded on March 21, 2023 and the Closing Price was ₹ 95.00/- per share whereas the weighted average price on that day was ₹ 100.00/- per share. After the date of Public Announcement, first time the Shares were traded on April 05, 2023 and the Closing as well as weighted average price on that day was ₹ 114.00/- per share.

3.2.4 This Open Offer is made under SEBI (SAST) Regulations, 2011 to all the shareholders of the Target Company, in term of the Regulation 7(6) of the Regulations, other than the Acquirers and the Seller of the Target Company.

3.2.5 As on date of this LoF, all the equity shares of the Target Company are fully paid up and there are no partly paid up equity shares in the Target Company. There are no outstanding convertible instruments (debentures/warrants/FCDs/PCDs) etc. into equity shares on any later date.

3.2.6 This is not a competitive bid. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company. Further there is no competitive bid in this Offer as on the date of this Letter of Offer.

3.2.7 This Open Offer is not a conditional offer and not subject to any minimum level of acceptance. The Acquirers will acquire all the Equity Shares of the Target Company that are validly tendered as per terms of the Offer up to 1,00,550 (One Lakh Five Hundred Fifty Only) Equity Shares constituting 26.00% of the Equity Share Capital of the Target Company.

3.2.8 The Acquirers have not acquired any shares of Target Company after the date of Public Announcement i.e. March 24, 2023 and up to the date of this Letter of Offer.

3.2.9 The entire Equity Shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons / entities propose to participate in the acquisition.

3.2.10 There are no ‘Persons Acting in Concert’ within the meaning of Regulation 2(1)(q)(1) of the Regulations in relation to this Open Offer. Due to the applicability of Regulation 2(1)(q)(2) of the Regulations, there could be certain entities deemed to be Persons Acting in Concert with the Acquirers.

3.2.11 The equity shares of the Target Company are listed on the BSE. As per Regulation 38 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Rule 19A of the Securities Contract (Regulation) Rules, 1957 ("SCRR"), the Target Company is required to maintain at least 25% public shareholding (i.e. shares of the Target Company held by the public as determined in accordance with the SCRR), on a continuous basis for listing. Pursuant to the SPA and Open Offer (assuming full acceptance) the Acquirers will acquire maximum 2,25,060 Equity Shares constituting 58.20% of the Equity Share Capital of the Target Company. Thus, the public shareholding in the Target Company will not fall below 25%

consequent to this Open Offer and it will be in compliance of Regulation 38 of SEBI (LODR) Regulations, 2015.

- 3.2.12 The Manager to the Offer, Aryaman Financial Services Limited does not hold any Equity Shares in the Target Company as on the date of the Public Announcement, Detailed Public Statement and this Letter of Offer. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.

3.3 OBJECT OF THE ACQUISITION / THE OFFER

- 3.3.1 The Acquirers have more than 20 years experience in the area of Capital Markets, Business Management & Strategy, Corporate Finance, Private Equity & Investment Banking and identifying new market opportunities. They are interested to acquire Target Company for its activities along with substantial shareholding. Through the Share Purchase Agreement, the Acquirers propose to take substantial acquisition of shares & management control of the Target Company. Pursuant to the SPA, this Open Offer is being made by the Acquirers in accordance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations, wherein the Acquirers proposes to take substantial acquisition of shares & management control of the Target Company.
- 3.3.2 At present, the Acquirers does not have any plans to make major change to the existing line of business of the Target Company except in the ordinary course of business. The Acquirers would support the existing business of the Target Company.
- 3.3.3 The Acquirers does not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through special resolution passed by way of postal ballot in terms of Regulation 25(2) of the SEBI (SAST) Regulations.

4. BACKGROUND OF THE ACQUIRERS

4.1 MR. RAMAN TALWAR (ACQUIRER NO. 1)

- 4.1.1 Mr. Raman Talwar, son of Mr. Naresh Talwar, aged 42 years residing at F-23/1, Lane F-23, Block-F, Krishna Nagar, Gandhi Nagar East Delhi, Delhi – 110 051. He has done Master of Business Administration from Sikkim Manipal University. He holds Diploma in Corporate Finance & Investment banking from Columbia University. He also holds a bachelor's and Master's degree in Law in Corporate Law & Taxation. He has experience of over 2 decades in the area of Capital Markets, Business Management & Strategy, Corporate Finance, Private Equity & Investment Banking and identifying new market opportunities. He has worked with reputed firms like IFCI Financial Services Ltd. ("IFCI") and Religare Securities Ltd. ("Religare") as VP & Regional Head. He belongs to ACME group (Delhi) and is a promoter director in various ACME group of companies. He is also acting as a Director in Goldmine Financial Services Limited (unlisted company) and as a Non-Executive Director in Tembo Global Industries Limited (listed company). Apart from the above, he is not acting as a director in any public limited company including any listed company.
- 4.1.2 The Net worth of Mr. Raman Talwar as on January 31, 2023 is ₹ 517.35 Lakhs as certified by CA Nitin Goyal (Membership No. 517698) Partner of NGMKS and Associates, (Firm Registration No.024492N) Chartered Accountants, Email: ca.nitingoyal@gmail.com and having office at D-65, Flatted Factory Complex, Jhandewalan, New Delhi – 110 055.

4.2 MR. KAUSHIK WAGHELA (ACQUIRER NO. 2)

- 4.2.1 Mr. Kaushik Waghela, son of Mr. Mahesh Waghela, aged 35 years residing at 702, K Wing, Rashmi Residency, New Link Road, Next to Saraswat Bank, Nallaspora East, Palghar – 401 209. He has experience of over 10 years in the area of Capital Markets, Proprietary Trading, Client Servicing, Business Development, People Management and General Administration. He does not belong to any Group as such. As on date of this DPS, he is acting as Executive Director in Tembo Global Industries Limited (listed company). Apart from the above, he is not acting as a Director in any public limited company including any listed company.
- 4.2.2 The Net worth of Mr. Kaushik Waghela as on January 31, 2023 is ₹ 115.92 Lakhs as certified by CA Nitin Goyal (Membership No.517698) Partner of NGMKS and Associates, (Firm Registration No. 024492N) Chartered Accountants, Email: ca.nitingoyal@gmail.com and having office at D-65, Flatted Factory Complex, Jhandewalan, New Delhi – 110 055.

4.3 OTHER DETAILS OF THE ACQUIRERS:

- 4.3.1 Mr. Raman Talwar (Acquirer No 1) and Mr. Kaushik Waghela (Acquirer No 2) are partners in M/s Optume Investments (partnership firm) and both are Director in M/s Tembo Global Industries Limited. The Acquirers are not relative as defined under section 2(77) of Companies Act, 2013.
- 4.3.2 As on the date of this LoF, the Acquirers do not hold any Equity Shares of the Target Company. Hence, the provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are not applicable to them.
- 4.3.3 Due to the operation of Regulations 2(1)(q) of the SEBI (SAST) Regulations, there could be persons who could be deemed to be acting in concert with the Acquirers. However, such persons are not persons acting in concert for the purposes of this Open Offer.
- 4.3.4 The entire equity shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons / entities propose to participate in the acquisition. As per informal understanding among Acquirers, shares tendered in this offer will be accepted in equal proportion among themselves.
- 4.3.5 The Acquirers are neither related and nor have any association / relationship with the Target Company / existing Promoters.
- 4.3.6 The Acquirers undertakes that they will not sell the Equity Shares of the Target Company during the “Offer Period” in terms of Regulation 25(4) of the Regulations.
- 4.3.7 Post completion of the SPA transaction and after completion of the compliance under Reg. 31A of the SEBI (LODR) Regulations, if any, the Acquirers will be classified as Promoter of the Target Company.
- 4.3.8 None of the Acquirers have been prohibited by SEBI from dealing in securities, in terms of direction issued under section 11B of SEBI Act, 1992, as amended (the “SEBI Act”) or under any other Regulation made under the SEBI.
- 4.3.9 None of the Acquirers have been categorized as a “wilful defaulter” in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 4.3.10 None of the Acquirers have been declared as Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018.

5. BACKGROUND OF THE TARGET COMPANY – TRANSPACT ENTERPRISES LIMITED *(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)*

- 5.1 Transpact Enterprises Limited (“Transpact”) incorporated as Transpact Enterprises Private Limited on May 12, 2013 under the Companies Act, with the Registrar of Companies, Mumbai. The status of the Company was changed to a public limited company and the name of the Company was changed to Transpact Enterprises Limited by a special resolution passed on April 10, 2019. A fresh Certificate of Incorporation consequent to the change of name was granted to the Company on April 16, 2019, by the Registrar of Companies, Mumbai. Except as disclosed above, there has been no change in the name of the Target Company as on the date of this Letter of Offer.
- 5.2 The Registered Office of the Target Company is situated at 204, 2nd Floor, Timmy Arcade, Makwana Road, Marol, Andheri East, Mumbai-400 059. The CIN of the Target Company is U33130MH2013PLC243247.
- 5.3 Neither the Target Company nor its Promoters have been categorized as a “wilful defaulter” in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and further they have not been declared as Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 5.4 The main object of the Target Company is to commercialize, purchase, sell, grant, register any patent, concessions, licenses, inventions, rights and privileges, subject to royalty or otherwise, in the field of medical technology, hospital healthcare centers, clinic equipment, etc.
- 5.5 Target Company is a MedTech start up with a focus to provide innovative, cost-effective and comprehensive solutions, products with strategic partnerships and collaborative relationships to help especially abled people to transcend their barriers. There has not been any merger / demerger or spin-off in the Target Company during the past 3 (three) years.

5.6 The Authorized Share Capital of the Target Company is ₹ 65,00,000/- (Rupees Sixty-Five Lakhs Only) divided into 6,50,000 equity Shares of ₹ 10/- each. As on date, the issued, subscribed and paid-up capital of the Target Company is ₹ 38,67,300/- (Rupees Thirty-Eight Lakhs Sixty-Seven Thousand Three Hundred Only) divided into 3,86,730 equity Shares of ₹ 10/- each.

5.7 As on the date of this LoF, there are no partly paid-up shares and no outstanding instruments in the nature of warrants/fully convertible debentures/partly convertible debentures etc. which are convertible into equity at any later date in the Target Company.

5.8 The entire equity shares capital of the Target Company are listed on SME Platform of BSE Limited (Scrip ID "TRANSPACT" & Scrip Code: 542765). The shares of the Target Company are not suspended for trading from BSE Limited. Based on the information available on BSE, the equity shares of the Target Company are frequently traded on BSE (within the meaning of definition of "frequently traded shares" under Regulation 2(1)(j) of the Regulations). Target Company is in compliance of all listing requirements / SEBI (LODR) Regulations. Further there were no punitive actions including penalties levied by stock exchanges against the Target Company.

5.9 **Details of Directors of Transpact Enterprises Limited.**

As on the date of this Letter of Offer, the Board of Directors of the Target Company comprises of 5 (Five) members as given below:

Sr. No.	Name of Directors	DIN	Designation	Date of Appointment	No. of Shares held & In %
1	Mr. Aslam khan	00016438	Managing Director	12-May-13	1,24,510 (32.20%)
2	Mr. Mohsin Miyajiwala	00026258	Independent Director	18-Apr-19	Nil
3	Mr. Shariq Nisar	01776627	Independent Director	18-Apr-19	Nil
4	Mr. Anis Choudhery	06529408	Whole-time Director	12-May-13	975 (0.25%)
5	Ms. Soumya Bania	08394297	Independent Director	18-Apr-19	Nil

None of the above Directors are associated with the Acquirers and are not representing the Acquirers.

5.10 The key financial information of the Target Company based on the audited financial statements for the financial year ended March 31, 2020, 2021 and 2022 and based on limited review (un-audited financial) statement for the period ended September 30, 2022 are as follows:

(₹ In Lakhs)

Profit & Loss as on	31-Mar-20	31-Mar-21	31-Mar-22	30-Sep-22
	Audited	Audited	Audited	Un-audited
Income from Operations	-	2.50	15.00	38.25
Other Income	2.45	2.71	2.55	-
Total Income	2.45	5.21	17.55	38.25
Total Expenditure	41.07	7.39	35.78	34.01
Profit Before Depreciation Interest & Tax	(38.62)	(2.18)	(18.23)	4.24
Depreciation	3.72	3.72	3.72	1.86
Finance Cost	0.00	0.00	0.00	0.01
Profit/(Loss) Before Tax	(42.34)	(5.90)	(21.95)	2.37
Provision for Tax / Deferred Tax	1.00	(0.51)	(0.14)	0.00
Profit/(Loss) After Tax	(43.34)	(6.41)	(22.09)	2.37

Balance Sheet as on	31-Mar-20	31-Mar-21	31-Mar-22	30-Sep-22
	Audited	Audited	Audited	Un-audited
Sources of Funds				
Paid up Shares Capital	38.67	38.67	38.67	38.67
Reserves and Surplus (Excluding Revaluation Reserve)	49.76	43.34	21.26	23.63
Net Worth	88.43	82.01	59.93	62.30
Unsecured Loans	26.05	29.35	29.35	28.85
Secured Loan	0.00	0.00	0.00	0.00
Deferred Tax Liability (Net)	2.22	2.71	2.85	2.86
Total	116.70	114.07	92.13	94.01

Uses of Funds				
Net Property, Plant & Equipment	0.00	0.00	0.00	0.00
Capital WIP	0.00	0.00	0.00	0.00
Net Intangible Assets	31.20	27.49	23.77	21.91
Non Current Investments	0.00	0.00	0.00	0.00
Other Non Current Asset	75.00	75.00	75.00	75.00
Net Current Assets	10.50	11.58	(6.64)	(2.90)
Total	116.70	114.07	92.13	94.01

Other Financial Data	31-Mar-20	31-Mar-21	31-Mar-22	30-Sep-22
	Audited	Audited	Audited	Un-audited
Dividend (%)	0.00	0.00	0.00	0.00
Earnings Per Share (₹)	(12.62)	(1.66)	(5.71)	0.61
Return on Net worth (%)	(49.01)%	(7.82)%	(36.86)%	3.80%
Book Value Per Share (₹)	22.87	21.21	15.50	16.11

The above financials are certified by Dipesh R. Sangoi (Membership No. 124295), partner of A. R. Sodha & Co (Firm Registration No. 110324W), Chartered Accountants, having their office at 503 – 504, K. L. Accolade, Road No. 6, Near Dena Bank, R.K. Hospital Lane, Santacruz East, Mumbai – 400 055. Email Id : ars@arsco.in

5.11 Pre and Post Offer Shareholding Pattern of the Target Company is as follows:

Shareholders' Category	Shares / voting rights prior to the agreement / acquisition and the Offer		Shares / voting rights agreed to be acquired through SPA		Shares / voting rights to be acquired in open offer (assuming full acceptances)		Shareholding / voting rights after the acquisition and offer	
	(A)		(B)		(C)		(A) + (B) + (C) + (D)	
	No	%	No	%	No	%	No	%
(1) Promoters Group								
a) Parties to Agreement, if any	1,24,510	32.20%	(1,24,510)	(32.20%)	-	-	-	-
b) Other than (a) above	975	0.25%	-	-	-	-	975	0.25%
Sub Total	1,25,485	32.45%	(1,24,510)	(32.20%)	-	-	975	0.25%
(2) Acquirers and PAC								
Raman Talwar (Acq No 1)	-	-	62,255	16.10%	1,00,550	26.00%	2,25,060	58.20%
Kaushik Waghela (Acq No 2)	-	-	62,255	16.10%	-	-	-	-
PAC - NA	-	-	-	-	-	-	-	-
Total	-	-	1,24,510	32.20%	1,00,550	26.00%	2,25,060	58.20%
(3) Parties to agreement other than (1) & (2) above	-	-	-	-	-	-	-	-
(4) Public Shareholders (i.e. other than mentioned above)								
a) FIs / MFs / FIIs / FPIs / Banks	-	-	-	-	(1,00,550)	(26.00%)	1,60,695	41.55%
b) Others	-	-	-	-				
Individuals / HUF	2,52,671	65.34%	-	-				
Corporate Bodies	710	0.18%	-	-				
NRI / Clearing Members / Others	7,864	2.03%	-	-				
Total (4)(a+b)	2,61,245	67.55%	-	-	(1,00,550)	(26.00%)	1,60,695	41.55%
Grand Total (1+2+3+4)	3,86,730	100.00%	-	-	-	-	3,86,730	100.00%

Notes:

- 1) Pre-Shareholding Pattern is based on March 31, 2023.
- 2) All percentages are calculated on the Total Equity Paid up Shares Capital of the Target Company, as on 10th working day after closing of tendering period.

- 3) Post completion of the SPA transaction and after completion of the compliance under Reg. 31A of the SEBI (LODR) Regulations, the Seller shall cease to classify as Promoter of the Target Company & will be reclassified as Public Category.

5.12 Details of Compliance Officer of the Target Company

Mr. Anis Choudhery
Transpact Enterprises Limited
 204, 2nd Floor, Timmy Arcade, Makwana Road, Marol,
 Andheri East, Mumbai – 400 059.
 Tel No: +91 9224763158; E-mail ID: info@transpact.in

6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 JUSTIFICATION OF OFFER PRICE

6.1.1 The equity shares of the Target Company are listed on SME Platform of BSE Limited, having a Scrip ID of “TRANSPACT” & Scrip Code of 542765 and is currently underlying in “MS” Group on BSE.

6.1.2 The annualized trading turnover in the equity shares of the Target Company on BSE based on trading volume during the 12 (twelve) calendar months prior to the month of Public Announcement (March 01, 2022 to February 28, 2023) is as given below:

Name of the Stock Exchange	Total number of Equity Shares traded during the 12 (Twelve) calendar months prior to the month of PA	Total Number of Shares	Annualized Trading Turnover (in terms of % to Total Capital)
BSE	3,46,000	3,86,730	89.47%

(Source: www.bseindia.com)

6.1.3 As on date of this LoF, Target Company has no outstanding instrument in the nature of warrants / fully convertible debentures / partly convertible debentures, etc. convertible into equity shares of the Target Company on any later date.

6.1.4 No trading was recorded on the date of the Public Announcement i.e on March 24, 2023. Prior to the date of Public Announcement, the Shares were last traded on March 21, 2023 and the Closing Price was ₹ 95.00/- per share whereas the weighted average price on that day was ₹ 100.00/- per share. After the date of Public Announcement, first time the Shares were traded on April 05, 2023 and the Closing as well as weighted average price on that day was ₹ 114.00/- per share.

6.1.5 Based on the information available on the website of BSE, the equity shares of the Target Company are frequently traded on the BSE (within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. Hence, the Offer Price of ₹ 140/- (Rupees one Hundred forty Only) per fully paid up Equity Share has been determined and justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being the highest of the following:

(a)	Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement (“SPA”)	₹130.00/-
(b)	The volume-weighted average price paid or payable for acquisition during the 52 (Fifty Two) weeks immediately preceding the date of PA	Nil
(c)	The highest price paid or payable for any acquisition during 26 (Twenty Six) weeks period immediately preceding the date of PA	Nil
(d)	In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE (As the maximum volume of trading in the shares of the target company is recorded on BSE during such period)	₹139.89/-
(e)	Where the shares are not frequently traded, the price determined by the Acquirers and the Manager to the Open Offer taking into account valuation parameters including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Not Applicable
(f)	The per equity share value computed under Regulation 8(5), if applicable.	Not Applicable

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of ₹ 140/- (Rupees One Hundred Forty Only) per fully paid up Equity Share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

- 6.1.6 If the Acquirers, acquires or agrees to acquire any Equity Shares or Voting Rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations, 2011. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.
- 6.1.7 There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations.
- 6.1.8 As on date of this LoF, there is no revision in open offer price or open offer size. In accordance with Regulations 18(4) and 18(5) of the Regulations, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, it will be done on or before May 18, 2023 and the Acquirers shall (i) make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, Stock Exchanges and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders whose Equity Shares are accepted under the Open Offer.
- 6.1.9 If the Acquirers acquires Equity Shares during the period of twenty six weeks after the closure of tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all the Public Shareholders whose Equity Shares have been accepted in this Open Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009 or open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of Equity Shares in any form.

6.2 FINANCIAL ARRANGEMENT

- 6.2.1 The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 1,00,550 Equity Shares of ₹10/- each from the public shareholders of the Target Company at a Offer Price of ₹ 140/- (Rupees One Hundred Forty Only) per Equity Share is ₹ 1,40,77,000/- (Rupees One Crore Forty Lakh Seventy Seven Thousand Only) (the “**Offer Consideration**”).
- 6.2.2 The Acquirers have adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations. The acquisition will be financed through internal resources and no funds are borrowed from banks or financial institution for the purpose of this Open Offer. CA Nitin Goyal (Membership No. 517698) Partner of NGMKS and Associates, (Firm Registration No. 024492N) Chartered Accountants, Email: ca.nitingoyal@gmail.com and having office at D-65, Flatted Factory Complex, Jhandewalan, New Delhi – 110 055 vide certificate dated March 24, 2023 have confirmed that sufficient resources are available with the Acquirers for fulfilling the obligations under this Open Offer in full.
- 6.2.3 In terms of Reg. 17(1) of the Regulations, the Acquirers have to create an escrow for an amount equal to 25% of the “**Offer Consideration**” i.e. for ₹ 35,19,250/- (Rupees Thirty Five Lakhs Nineteen Thousand Two Hundred & Fifty Only).
- 6.2.4 In terms of Reg. 17(3) of the Regulations, the Acquirer, the Manager to the Offer and ICICI Bank Limited, a banking company incorporated under the laws of India and having one of its branch offices at Capital Market Division, Backbay Reclamation, Churchgate, Mumbai – 400 020, Maharashtra, India have entered into an Escrow Agreement for the purpose of the Offer (“**Escrow Agreement**”). Pursuant to the Escrow Agreement, the Acquirers have deposited ₹ 37,00,000/- (Rupees Thirty Seven Lakhs Only) in cash in the Escrow Account which is in excess of 25% of the Offer Consideration.
- 6.2.5 The Manager to the Offer has been duly authorized by the Acquirers to realize the value of Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 6.2.6 Based on the above and in light of the Escrow Arrangement, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirers to fulfill the Acquirer’s obligations through verifiable means in relation to the Offer in accordance with the Regulations.

7 TERMS AND CONDITIONS OF THE OFFER

7.1 OPERATIONAL TERMS AND CONDITIONS

- 7.1.1 The Offer is being made by the Acquirers to: (a) all the Public Shareholders, whose names appear in the register of members of the Target Company as of the close of business on the Identified Date; (b) the beneficial owners of the Equity Shares whose names appear as beneficiaries on the records of the respective Depositories, as of the close of business on the Identified Date; and (c) those persons who acquire the Equity Shares any time prior to the Offer Closing Date but who are not the registered Public Shareholders. The LoF shall be sent to all Public Shareholders holding Equity Shares whose names appear in the register of members of the Target Company and the records of the respective Depositories on the Identified Date.
- 7.1.2 The Acquirers are making this Offer to all Public Shareholders to acquire up to 1,00,550 Equity Shares representing 26.00% of the equity share capital, subject to the terms and conditions mentioned in the PA, DPS and the LoF.
- 7.1.3 In terms of the schedule of activities, the Tendering Period for the Offer shall commence on May 19, 2023 and close on June 01, 2023. The Identified Date for this Offer as per the schedule of activities is May 05, 2023.
- 7.1.4 The acceptance of this Open Offer is entirely at the discretion of the Public Shareholders of the Target Company. The Public Shareholders may tender their Equity Shares, in dematerialized form or physical form, in the Offer at any time during the Tendering Period. Subject to the receipt of the statutory or other approvals as specified in paragraph 7.4 of this LoF, the Acquirers have up to 10 (ten) Working Days from the Offer Closing Date to pay the consideration to the Public Shareholders whose Equity Shares are accepted in the Open Offer.
- 7.1.5 The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that they have good and valid title on the Equity Shares. The Equity Shares tendered under this Offer shall be fully paid up, free from all liens, charges, equitable interests and encumbrances and shall be tendered together with all rights attached thereto, including all rights to dividends and rights to participate in, bonus and rights issues, if any, declared hereafter, and the tendering Public Shareholder shall have obtained all necessary consents for it to sell the Equity Shares on the foregoing basis.
- 7.1.6 The acceptance must be unconditional, absolute and unqualified. Any acceptance of this Offer which is conditional or incomplete applications, including non-submission of necessary enclosures, if any, are liable to be rejected without assigning any reason whatsoever. Further, in case the documents/forms submitted are incomplete and/or if they have any defect or modifications, the acceptance is liable to be rejected.
- 7.1.7 In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period or thereafter.
- 7.1.8 This Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of the SEBI (SAST) Regulations. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 7.1.9 The acceptance of Equity Shares tendered in this Offer will be made by the Acquirers in consultation with the Manager to the Offer. All the Equity Shares validly tendered under this Offer will be acquired by the Acquirers in accordance with the terms and conditions set forth in the LoF, to the extent of the Offer Size. If the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, in consultation with the Manager to the Offer.
- 7.1.10 Copies of PA and DPS are available and copies of the DLoF and the LoF (including Form of Acceptance) are expected to be available on the website of SEBI at www.sebi.gov.in.
- 7.1.11 The LoF shall be sent (through e-mail or physical mode) to all Public Shareholders whose names appear in the register of members of the Target Company on the Identified Date. Accidental omission to dispatch the LoF to any Public Shareholder to whom this Offer has been made or non-receipt of the LoF by any such Public Shareholder shall not invalidate this Offer in manner whatsoever. In case of non-receipt of the LoF, Public Shareholders, including those who have acquired Equity Shares after the Identified Date, if they so desire, may download the LoF and the Form of Acceptance from the website of the Stock Exchanges (www.bseindia.com) or the SEBI (www.sebi.gov.in) or the Manager (www.afsl.co.in).

- 7.1.12 The instructions, authorizations and provisions contained in the Form of Acceptance constitute an integral part of the terms of the Open Offer. The Public Shareholders can write to the Registrar to the Offer/Manager to the Offer requesting for the Letter of Offer along with the Form of Acceptance and fill up the same in accordance with the instructions given therein, so as to reach the Registrar to the Offer, on or before the date of the Closure of the Tendering Period. Alternatively, the Letter of Offer along with the Form of Acceptance will also be available at SEBI's website, www.sebi.gov.in, and the Public Shareholders can also apply by downloading such forms from the website.
- 7.1.13 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation, are liable to be rejected if directions/orders are passed regarding the free transferability of such Equity Shares tendered under the Open Offer prior to the date of closure of the Tendering Period.
- 7.1.14 The Acquirers, the Manager or the Registrar to the Offer do not accept any responsibility for any loss of documents during transit (including but not limited to Offer acceptance forms, copies of delivery instruction slips, etc.), and Public Shareholders are advised to adequately safeguard their interest in this regard.
- 7.1.15 The Acquirers reserves the right to revise the Offer Price and/or the Offer Size at any time prior to the commencement of 1 (one) Working Day before the commencement of the Tendering Period, in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of a revision in the Offer Price or Offer Size, the Acquirer shall: (a) make corresponding increases to the Cash Escrow Amount; (b) make a public announcement in the same newspapers in which the DPS has been published; and (c) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges, and the Target Company at its registered office of such revision.

7.2 LOCKED IN SHARES

Locked-in shares shall be accepted subject to the continuation of the residual lock -in period in the hands of the Acquirers. There shall be no discrimination in the acceptance of locked-in and not locked-in shares. However as on the date of the Public Announcement, there are no locked in shares in the Target Company.

7.3 ELIGIBILITY FOR ACCEPTING THE OFFER

All the Equity Shareholders registered or unregistered, (except Acquirers and existing Promoters / Promoter Group of the Target Company) who own fully paid equity shares of the Target Company anytime before the closure of the Open Offer are eligible to participate in the Open Offer. However, the Letter of Offer is being dispatched / mailed to those Shareholders whose names appear on the Register of Members of the Target Company at the close of business hours on the Identified Date i.e. Friday, May 05, 2023. The acceptance of this Open Offer is entirely at the discretion of the Public Shareholder(s) of the Target Company.

7.4 STATUTORY AND OTHER APPROVALS

- 7.4.1 As on the date of this LoF, no approval is required from any bank / financial institutions for the purpose of this Offer, to the best of the knowledge of the Acquirers.
- 7.4.2 As on the date of this LoF, there are no statutory approvals required to be obtained by the Acquirers / Target Company for the underlying SPA transaction and to acquire the equity shares tendered pursuant to this Open Offer. If any statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals also. The Acquirers will not proceed with the Open Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer. In the event of withdrawal, a public announcement will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to SEBI, BSE and the registered office of the Target Company.
- 7.4.3 Shareholders of the Target Company who are either Non-Resident Indians ("NRIs") or Overseas Corporate Bodies ("OCBs") and wish to tender their equity shareholding in this Open Offer shall be required to submit all the applicable approvals of RBI which have been obtained at the time of acquisition of Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserves the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to

receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirer from NRIs and OCBs.

- 7.4.4 In case of delay in receipt of any statutory approvals as disclosed above or which may be required by the Acquirers at a later date, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that non-receipt of approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offer subject to the Acquirers agreeing to pay interest to the Public Shareholders for the delay. Provided where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirers have the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Open Offer.
- 7.4.5 There are no conditions stipulated in the SPA between the Acquirers and the Seller, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

8 PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

- 8.1 The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by the Stock Exchanges in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI and as amended vide SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 as amended from time to time, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified in the Annexure to the said circular.
- 8.2 BSE shall be the Designated Stock Exchange for the purpose of tendering Shares in the Open Offer.
- 8.3 The facility for acquisition of shares through Stock Exchange mechanism pursuant to Offer shall be available on the Stock Exchange in the form of a separate window (“**Acquisition Window**”).
- 8.4 The Acquirers have appointed BCB Brokerage Private Limited (“**Buying Broker**”) for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the tendering period. The Contact details of the buying broker are as mentioned below:
Name: BCB Brokerage Private Limited
Address: 1207/A, P. J. Tower, Dalal Street, Fort, Mumbai, Maharashtra – 400 001.
Contact Person: Mr. Uttam Bagri
Tel.: 022 – 2272 0000; **E-mail ID:** bbplmumbai@bcbbrokerage.com
- 8.5 All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers (“**Selling Broker**”), during the normal trading hours of the secondary market during tendering period.
- 8.6 Public Shareholders have to ensure that their Equity Shares are made available to their Selling Brokers, before the closure of the Tendering Period.
- 8.7 The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by registered post or by ordinary post or courier (in case of physical shares) at the Public Shareholders’ sole risk. Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- 8.8 The Registrar to the Offer will hold in trust the Form of Acceptance, Equity Shares, and/or other documents on behalf of the Public Shareholders of the Target Company who have accepted the Offer, until the warrants/cheques/drafts/e-payment for the consideration are dispatched and unaccepted share certificate/Equity Shares, if any, are dispatched/returned to the relevant Public Shareholders.
- 8.9 A Separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker can enter orders for physical and dematerialized shares. Before placing the bid, the concerned Public Shareholder/ Selling Broker would be required to transfer the tendered Equity Shares to the special account

of Indian Clearing Corporation Limited (“**Clearing Corporation**”), by using the settlement number and the procedure prescribed by the Clearing Corporation.

- 8.10** The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by BSE/Clearing Corporation, before the opening of the Offer.
- 8.11** The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during tendering period.
- 8.12** Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client.
- 8.13** In case any Seller Broker is not registered with the designated stock exchange and therefore the Public Shareholder is unable to tender equity Shares under the Offer, such Public Shareholder may approach the Buying Broker to facilitate tendering of equity Shares under the Offer.
- 8.14** Modification/cancellation of bids will not be allowed during the Tendering Period. Multiple bids made by single Public Shareholder for selling the Equity Shares shall be clubbed and considered as ‘one’ bid for the purposes of acceptance.
- 8.15** The reporting requirements for non-resident shareholders under FEMA and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Public Shareholder and/ or their Selling Broker.
- 8.16 Procedure for tendering Equity Shares held in Dematerialised Form:**
- 8.16.1 Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.
- 8.16.2 The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the Stock Exchanges. Before placing the bid, lien will be required to be marked on the tendered Equity Shares. Details of the Equity Shares marked as lien in the demat account of the Public Shareholder shall be provided by their respective depositories to the Clearing Corporation. In case, the Public Shareholder’s demat account is held with one depository (“**Source Depository**”) and the clearing member pool and Clearing Corporation account is held with another depository (“**Recipient Depository**”), the Equity Shares shall be blocked in the shareholders demat account at the Source Depository during the Tendering Period. Inter depository tender offer (“**IDT**”) instructions shall be initiated by the Public Shareholders at the Source Depository to the clearing member/Clearing Corporation account at Recipient Depository. Source Depository shall block the Public Shareholders’ Equity Shares (i.e. transfers from free balance to blocked balance) and send IDT message to Recipient Depository for confirming creation of lien. Details of Equity Shares blocked in the Public Shareholder’s demat account shall be provided by the Recipient Depository to the Clearing Corporation.
- 8.16.3 The Public Shareholders shall earmark/provide such early pay-in of the dematerialized Equity Shares to be tendered in the Offer (except for custodian participant orders) to the Clearing Corporation using the settlement number provided in the Offer opening circular which will be issued by the Stock Exchange/Clearing Corporation before the opening of the Offer, before any orders/bids are placed on their behalf by their respective Selling Brokers.
- 8.16.4 For custodian participant, orders for Equity Shares in dematerialized form early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than the time provided by Stock Exchanges on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 8.16.5 Upon placing the bid, the Selling Broker shall provide a Transaction Registration Slip (“**TRS**”) generated by the stock exchange bidding system to the Public Shareholder. TRS will contain details of order/bid submitted like bid identification number, depository participant identification, client identification number, number of Equity Shares tendered, etc. In case of non-receipt of the completed tender form and other documents, but where lien is marked on Equity Shares and a valid bid has been placed in the exchange bidding system, the bid by such Eligible Shareholder shall be deemed to have been accepted.

- 8.16.6 On receipt of TRS from the respective Selling Broker, the Public Shareholder has successfully placed the bid in the Open Offer. Modification/cancellation of orders will not be allowed during the tendering period of the Offer.
- 8.16.7 The duly filled in delivery instruction slips (“DIS”) specifying the appropriate market type in relation to the Open Offer, and execution date along with all other details should be submitted by the Public Shareholders to their respective depository participant/Selling Broker so as to ensure that the Equity Shares are tendered in the Offer. For resident Public Shareholders holding Equity Shares in dematerialized form, submission of Form of Acceptance and TRS is not mandatory, but are advised to retain the acknowledged copies of the DIS and TRS with them until the expiry of the Offer Period. After lien is marked on Equity Shares and a valid bid is placed in the exchange bidding system, the bid shall be deemed to have been accepted for the Public Shareholders holding Equity Shares in dematerialized form.
- 8.16.8 The Public Shareholders holding shares in dematerialised form are not required to fill any Form of Acceptance-cum-Acknowledgement, unless required by their respective Selling Broker.**
- 8.16.9 All non-resident Public Shareholders (i.e. Public Shareholders not residing in India including NRIs, OCBs and FPIs) are mandatorily required to fill the Form of Acceptance. The non-resident Public Shareholders holding Equity Shares in dematerialised form, directly or through their respective Selling Brokers, are required to send the Form of Acceptance along with the required documents to the Registrar to the Offer at its address given on the cover page of the LoF. The envelope should be super scribed as “**Transpact Enterprises Limited – Open Offer**”.

8.17 Procedure for tendering Equity Shares held in Physical Form:

As per the provisions of Regulation 40(1) of the Listing Regulations and SEBI’s press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.

Public Shareholders should not send physical Share Certificates / Form of Acceptance or other documents to the Target Company / Acquirer / Managers or Registrars to the Offer and any such communication by Public Shareholders made to the Target Company / Acquirer / Managers or Registrars to the Offer shall remain invalid bids. Public Shareholders holding physical shares will have to approach their respective Selling Broker to participate in the bidding process as mentioned herein under.

The procedure for tendering to be followed by the Public Shareholders holding Equity Shares in the physical form is as detailed below:

- 8.17.1 Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (a) original share certificate(s), (b) valid share transfer form(s) (Form SH-4) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of “**Mr. Raman Talwar**”, (c) self-attested copy of the shareholder’s PAN card (in case of joint holders, PAN card copy of all transferors, and (d) any other relevant documents such as power of attorney, corporate authorization (including board resolution / specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. In addition, if the address of the Public Shareholder has undergone a change from the address registered in the ‘Register of Members’ of the Target Company, the Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (a) valid Aadhar card, (b) voter identity card; or (c) passport.
- 8.17.2 Based on these documents, the Selling Broker shall place the bid on behalf of the Public Shareholder holding Equity Shares in physical form who wishes to tender Equity Shares in the Open Offer, using the acquisition window of the Stock Exchanges. Upon placing the bid, the Selling Broker shall provide a TRS generated by the stock exchange bidding system to the Public Shareholder. The TRS will contain the details of the order submitted like folio number, certificate number, distinctive number of Equity Shares tendered etc.

- 8.17.3 The Selling Broker / Public Shareholder has to deliver the original share certificate(s) and documents (as mentioned above) along with the TRS either by registered post or courier or hand delivery to the **Registrar to the Offer** i.e. Cameo Corporate Services Limited; **Address:** Subramanian Building No. 1, Club House Road, Chennai – 600 002; **Contact Person:** Ms. Sreepriya K; within 2 days of bidding by the Selling Broker. The envelope should be super scribed as “**Transpact Enterprises Limited**” – **Open Offer**”. 1 copy of the TRS will be retained by the Registrar and it will provide acknowledgement of the same to the Selling Broker / Public Shareholder. **For any reason, if the aforesaid documents are not received by the Registrar within the specified timelines, the bids for such Equity Shares will be rejected and the Acquirers, Manager to the Offer and Registrar will not be responsible in any manner.**
- 8.17.4 The Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard. The Registrar will verify such bids based on the documents submitted on a daily basis and till such time the Stock Exchanges shall display such bids as ‘unconfirmed physical bids’. Once the Registrar confirms the bids, they will be treated as ‘confirmed bids’.
- 8.17.5 All documents as mentioned above, shall be enclosed with the Form of Acceptance, otherwise the Equity Shares tendered will be liable for rejection. The Equity Shares shall be liable for rejection on the following grounds amongst others: (i) If there is any other company’s equity share certificate(s) enclosed with the Form of Acceptance instead of the Equity Share certificate(s) of the Target Company; (ii) If the transmission of Equity Shares is not completed, and the Equity Shares are not in the name of the Public Shareholders; (iii) If the Public Shareholders tender Equity Shares but the Registrar to the Offer does not receive the Equity Share certificate(s); (iv) In case the signature on the Form of Acceptance and Form SH-4 does not match as per the specimen signature recorded with Target Company/registrar of the Target Company.
- 8.17.6 In case any Public Shareholder has submitted Equity Shares in physical form for dematerialization, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Open Offer before the Offer Closing Date.

The Public Shareholders holding Equity Shares in physical mode will be required to fill the respective Form of Acceptance. Detailed procedure for tendering Equity Shares has been included in the Form of Acceptance.

8.18 Procedure for tendering the shares in case of non receipt of Letter of Offer:

- 8.18.1 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- 8.18.2 Public Shareholder may participate in the Open Offer by approaching their broker/ Selling Broker and tender the Equity Shares in the Open Offer as per the procedure mentioned in the LoF and the Form of Acceptance.
- 8.18.3 The Letter of Offer along with Form of Acceptance will be e-mailed / dispatched to all the Public Shareholders of the Target Company, as appearing in the list of members of the Target Company as on the Identified Date. A Public Shareholder receiving the Letter of Offer along with the Form of Acceptance through electronic mode will be entitled to be furnished with a physical copy of the said documents upon receipt of requisition, if any, by e-mail at investor@cameoindia.com or by a letter addressed to the Registrar to the Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders may (i) download the same from the SEBI website (www.sebi.gov.in) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares.
- 8.18.4 Alternatively, in case of non-receipt of the LoF, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other relevant documents as mentioned in the LoF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the Offer Closing Date

8.19 Acceptance of Shares:

- 8.19.1 Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

8.19.2 In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirer shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.

8.19.3 In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Acquirer will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares.

8.20 Settlement Process:

8.20.1 On closure of the Tendering Period, reconciliation for acceptances shall be conducted by the Manager and the Registrar to the Offer and the final list shall be provided to BSE to facilitate settlement on the basis of the shares transferred to the Clearing Corporation.

8.20.2 The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Broker(s) should use the settlement number to be provided by the Clearing Corporation to transfer the Equity Shares in favour of the Clearing Corporation.

8.20.3 The Public Shareholders holding shares in dematerialized form will have to ensure that they update their bank account details with their correct account number used in core banking and IFSC codes, keep their depository participant (“DP”) account active and unblocked to successfully facilitate the tendering of the Equity Shares and to receive credit in case of return of Equity Shares due to rejection or due to prorated acceptance.

8.20.4 For the Public Shareholder(s) holding Equity Shares in physical form, the funds pay-out would be given to their respective Selling Broker’s settlement bank accounts for releasing the same to the respective Public Shareholder’s account.

8.20.5 For Equity Shares accepted under the Offer, the Clearing Corporation will make direct funds pay-out to respective Public Shareholders. If the relevant Public Shareholder’s bank account details are not available or if the funds transfer instruction is rejected by RBI / relevant bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.

8.20.6 In case of certain client types viz. NRIs, non-resident clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker’s settlement accounts for onwards releasing the same to their respective Public Shareholder’s account. For this purpose, the client type details would be collected from the Registrar to the Offer

8.20.7 The Target Company is authorized to split the share certificate and issue a new consolidated share certificate for the unaccepted Equity Shares, in case the Equity Shares accepted are less than the Equity Shares tendered in the Open Offer by the Public Shareholders holding Equity Shares in the physical form. Any excess Equity Shares, in physical form, pursuant to proportionate acceptance/ rejection will be returned to the Public Shareholders directly by the Registrar to the Offer.

8.20.8 Any excess physical Equity Shares, including to the extent tendered but not accepted, will be returned by registered post back to the Public Shareholder(s) directly by Registrar to the Offer. Unaccepted share certificate(s), transfer deed(s) and other documents, if any, will be returned by registered post at the registered Public Shareholders'/ unregistered owners' sole risk to the sole/ first Public Shareholder / unregistered owner.

8.20.9 The direct credit of Equity Shares shall be given to the demat account of the Acquirers as indicated by the Buying Broker.

8.20.10 Once the basis of acceptance is finalised, the lien marked against unaccepted shares shall be released. Buying Broker would also issue a contract note to the Acquirers for the Equity Shares accepted under the Open Offer. Further, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the demat account of the Acquirers. The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation’s Bank account as per the prescribed schedule.

- 8.20.11 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/ attachment orders/ restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions/ orders regarding these Equity Shares are not received together with the Equity Shares tendered under the Offer.
- 8.20.12 Public Shareholders who intend to participate in the Offer should consult their respective Selling Broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The Offer consideration received by the Public Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Acquirers and the Manager accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Public Shareholders.
- 8.20.13 The Acquirers intend to complete all formalities, including the payment of consideration to the Public Shareholders whose Equity Shares have been accepted in the Offer, within a period of 10 Working Days from the Offer Closure Date, and for this purpose, a Special Escrow Account in compliance with Regulation 21(1) of the SEBI (SAST) Regulations has been opened.
- 8.20.14 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the Public Shareholders who have accepted the Open Offer within such period, subject to the Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulations 18 (11) and 18(11A) of the SEBI (SAST) Regulations, 2011.

9 DOCUMENTS FOR INSPECTION

The following documents will be available for inspection to the Shareholders of the Target Company at the Office of Aryaman Financial Services Limited at 60, Khatau Building, Alkesh Dinesh Modi Marg, Opp. P J Towers (BSE building) Fort, Mumbai – 400 001 on any working day between 11.00 a.m. to 4.00 p.m during the tendering period.

- 9.1 Certificate of Incorporation, Memorandum and Articles of Association of Transpact Enterprises Limited.
- 9.2 Certificate issued by A. R. Sodha & Co. (Firm Registration No. 110324W), Chartered Accountants, certifying the financials summary of Transpact Enterprises Limited.
- 9.3 Audited Annual Reports / Accounts of the Target Company for the last 3 years.
- 9.4 Networth certificate issued by CA Nitin Goyal (Membership No. 517698) Partner of NGMKS and Associates, (Firm Registration No. 024492N) Chartered Accountants, certifying the Networth of the Mr. Raman Talwar (“Acquirer No 1”) & Mr. Kaushik Waghela (“Acquirer No 2”).
- 9.5 Firm Arrangement certificate issued by CA Nitin Goyal (Membership No. 517698) Partner of NGMKS and Associates, (Firm Registration No. 024492N) Chartered Accountants, certifying the adequacy of financial resources with the Acquirers to fulfill their part of Open Offer obligations.
- 9.6 Certificate issued by ICICI Bank Limited confirming the amount of ₹ 37,00,000/- (Rupees Thirty Seven Lakhs Only) kept in the Cash Escrow Account.
- 9.7 Copy of the Share Purchase Agreement dated March 24, 2023.
- 9.8 Copies of the Public Announcement dated March 24, 2023, published copy of the Detailed Public Statement, which appeared in the Newspapers on March 31, 2023.
- 9.9 A copy of the recommendation dated [●] made by the Committee of Independent Directors (IDC) of the Target Company.
- 9.10 Memorandum of Understanding between the Acquirers and Aryaman Financial Services Limited (Manager to the Offer).
- 9.11 Copy of the Memorandum of Understanding between the Acquirers and Cameo Corporate Services Limited (Registrar to the Offer).
- 9.12 Observation letter bearing reference number [●] dated [●] received from SEBI in terms of Regulation 16(4) of the Regulations.

10 DECLARATION BY THE ACQUIRERS

- 10.1 We have made all reasonable inquiries, accept responsibility for, and confirm that this Letter of Offer contains all information with regard to the Offer, which is material in the context of the issue. Further we confirm that the information contained in the Public Announcement, Detailed Public Statement and this Letter of Offer is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.
- 10.2 We are responsible for the information contained in this Letter of Offer and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. The Acquirers would be responsible for ensuring compliance with the concerned Regulations. All information contained in this Letter of Offer is as on date of the Public Announcement, unless stated otherwise.
- 10.3 We hereby declare and confirm that all the relevant provisions of the Companies Act, 2013 as amended and applicable and all the provisions of SEBI (SAST) Regulations, 2011 have been complied with and no statements in the Offer document is contrary to the provisions of the Companies Act, 2013 as amended and applicable and SEBI (SAST) Regulations.
- 10.4 The information pertaining to the Target Company contained in the PA, the DPS, and this LoF or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or publicly available sources or provided by the Target Company. The information pertaining to the Seller contained in the PA, the DPS this LoF or any other advertisement/publications made in connection with the Open Offer has been obtained from the Seller. The Acquirers does not accept any responsibility with respect to any information provided in the PA, the DPS or this LoF pertaining to the Target Company or the Seller.

Signed by the Acquirers:

**Sd/-
Mr. Raman Talwar**

**Sd/-
Mr. Kaushik Waghela**

Date: April 11, 2023
Place: Mumbai

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